

**Central Administrative Tribunal
Madras Bench**

OA/310/00089/2018

Dated Thursday the 25th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

S.Vasanth,
S/o late S.Selvam,
No.11, While Rose Apartment,
JJ Nagar, Chennai 600060. .. Applicant

By Advocate **M/s.S.Udayakumar**

Vs.

1. Union of India, rep by
The Chief Post Master General,
O/o the Chief Post Master General,
Department of Posts,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.
2. The Senior Superintendent of Post Offices,
Department of Posts,
RMS Sorting Division,
Chennai 600 008. .. Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“1. To call for the records of the first respondent pertaining to his order which is made in No.REP/31-01/2014 dated 02.02.2017 and set aside the same;

2. direct the respondents to appoint him on compassionate grounds against any one of the vacant post on considering his educational qualifications; and

3. to pass further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A14 impugned order dated 02.2.2017 by which his request for compassionate appointment had been rejected for the year 2015. The reason stated therein is that his case was not recommended due to “less indigency and for want of 5% DR vacancies.” It is submitted that the applicant is not aware of how his claim was processed and his financial condition assessed in terms of Relative Merit Points(RMP). Further, no information has been provided of the number of posts that were available under 5% quota for DR vacancies, the RMP of the last selected candidate. It is also pointed out that the applicant had not been informed of the outcome of the selection in 2016 and 2017. The applicant would accordingly be satisfied if the respondents are directed to pass a speaking order in this regard so that he could be satisfied that his case had been considered

objectively and fairly, in accordance with the scheme for compassionate appointment.

3. Mr.K.Rajendran takes notice for the respondents.

4. Keeping in view the limited relief sought, the respondents are directed to pass a speaking order containing the details of the manner in which the applicant's financial status was assessed under each of the relevant criteria, the number of posts considered to be filled up in 2015 and the score obtained by the last selected candidate under each category. The applicant shall also be informed of the outcome of the selection done in 2016 and 2017 alongwith the aforesaid details within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
25.01.2018

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